

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 36 of 1993.

DATE OF DECISION 14-1-1993

Mr RN Periyasamy & 3 others Applicant (s)

Mr P Sivan Pillai Advocate for the Applicant (s)

Versus

UOI through, General Manager, Southern Railway, Madras & 2 others Respondent (s)

Mr TPM Ibrahimkhan, Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. SP MUKERJI, VICE CHAIRMAN  
&

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *Is*
2. To be referred to the Reporter or not? *✓*
3. Whether their Lordships wish to see the fair copy of the Judgement? *as*
4. To be circulated to all Benches of the Tribunal? *✓*

## JUDGEMENT

(Hon'ble Shri AV Haridasan, Judicial Member)

The applicants 4 in number who had been Casual Employees under the Railways upto the year 1985 sought re-employment collectively by filing representations. Finding that their request for re-engagement did not ~~evolve~~ <sup>arise</sup> any response while persons junior to them in casual service are being re-engaged, the applicants have filed this application praying that the respondents may be directed to publish the Divisional Seniority list of open line post 1.1.1981 casual labourers, giving copies of the list to the applicants, to re-engage the applicants as

Casual Labourers forthwith with all attendant benefits and for the consequential benefits.

2. When the application came up for hearing, the learned counsel on either side submitted that it will be appropriate if the application is disposed of with a direction to the third respondent to have the representations of the applicants disposed of by a competent authority within a reasonable time.

3. In the above light, we allow the M.P-100/93 for joint application, admit the original application and dispose it of with a direction to the third respondent to have the representations submitted by the applicants on 19.7.1991 at Annexure-A1 by the competent authority disposed of within a period of two months from the date of receipt of a communication of this order. If the original representation is not readily traceable with the third respondent, we direct that Annexure-A1 may be made use of for the purpose of disposal.

There is no order as to costs.

  
(AV HARIDASAN)  
JUDICIAL MEMBER

  
14.1.93  
(SP MUKERJI)  
VICE CHAIRMAN

14-1-1993

trs